

would help ensure that the promoters also partake financially in the project. Linking of the lock in period for shares allotted to the promoters with the date of commercial production would help ensure that the promoters pay adequate attention to implement the project in time. Such lock in also helps to avoid dumping of huge quantities of shares acquired by the promoters on firm allotment basis. In the open market on listing which would go to depress the share price, prohibition on private placement of shares with unrelated investors through market intermediaries is done with a view to avoiding gullible investors from being taken in by promises held out by the promoters.

(d) and (e). Guidelines have come into force only from June 11, 1992. It is, therefore, too soon to identify if any company (ies) has/ have violated the guidelines laid down.

(f) Does not arise.

Third Report of Janakiraman Committee

760. SHRI PRABHU DAYAL
KATHERIA:
SHRI CHETAN P.S.
CHAUHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the Janakiraman Committee has submitted its third report; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The Third Report of the Janakiraman Committee contains its findings relating to irregularities in securities transactions of City Bank, Bank of America, Andhra Bank,

Bank of Karad (in liquidation), Metropolitan Co-operative Bank Ltd (in liquidation), Syndicate Bank, Bombay Mercantile Co-operative Bank Limited., Nedungadi Bank Limited, and functioning of the Public Debt Office (PDO). A summary of its findings are in Chapter II of the Report. The copies of the Report have been placed in the Library of the Lok Sabha Secretariat and sufficient number of copies have also been given to the Lok Sabha Secretariat for distribution among the Members of the House.

Sales Tax Dues of H.S.L. Visakhapatnam

761. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Revenue Department of the Government of Andhra Pradesh has sent auction notice to the Hindustan Shipyard at Visakhapatnam to recover the dues from it;

(b) if so, the details thereof; and

(c) the action taken by the Hindustan Shipyard and management to overcome this situation.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.,

(b) The Commercial Tax Department of the Government of Andhra Pradesh sent auction notice to Hindustan Shipyard Limited on 21.5.1992 for public auction of certain immovable properties belonging to Hindustan Shipyard Limited to recover areas of sales tax amounting to Rs. 9.82 crores.

(c) Hindustan Shipyard Ltd. made several appeals to the State Government requesting to waive the sales tax liability and not to resort to any coercive action for

collection of sales tax arrears. Similar requests have been made to the State Government by this Ministry also at the highest level.

Road Accidents in Delhi

762. SHRI RAM VILAS PASWAN:
SHRIMATI SAROJ DUBEY:
MAJ. GEN. (RETD.) BHUWAN
CHANDRA KHANDURI:
SHRI MANORANJAN
BHAJAKTA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total number of road accidents in Delhi during the last ten months;

(b) the number of persons killed/injured in these accidents and the number of D.T.C. buses/buses under D.T.C. operation and Government vehicles involved in these accidents;

(c) the main reasons for these accidents; and

(d) the steps taken to minimise the road accidents?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) 7116 road accidents were reported in Delhi during the first ten months of 1992

(b) 1493 persons were killed and 6987 persons were injured in these accidents.

The number of DTC buses/buses under DTC operation and Government vehicles involved are given below.-

| | |
|--------------------------------------|-------------|
| 1. DTC | 710 buses |
| 2. Private buses under DTC operation | - 102 buses |
| 3. Government vehicles | - 15 |

(c) The main reasons for these accidents are:-

1. Rash congligant driving.
2. Mechanical failure'.
3. Lack of road sense by road users.
4. Error of Judgement.
5. Mixed traffic condition.
6. Bad road condition.
7. Indiscreet alighting/boarding of commuters.
8. Heavy congestion on the roads of Delhi

(d) Steps taken to minimise accidents in Delhi are given in the attached statement.

STATEMENT

1. Strict and rigid enforcement of traffic rules and regulation.
2. Organisation of special drives against rash and regligent driving, driving without licence, drunken driving red light jumping etc.
3. Regular prosecution of violator by issue of notices
4. Road Safety education to school children
5. Road Safety advertisement through newspapers, radio, and T.V.
6. Introduction of traffic signals/ blinkers in accident prone areas.
7. More police presence in accidents prone areas.